

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2521
ANSWERED ON:19.03.2002
AMENDMENT TO FCRA
GADDE RAMAMOHAN;SULTAN SALAHUDDIN OWAISI

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government propose to amend Foreign Contribution Regulation Act;
- (b) if so, the reasons therefor;
- (c) whether the Government have also consulted representatives of NGOs and State Governments in this regard;
- (d) if so, the details thereof;
- (e) the response of the Government thereto; and
- (f) the changes likely to be carried out in FCRA?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO)

(a) to (f): Government is considering certain changes in the law governing the receipt and utilization of foreign contribution by voluntary organizations to remove shortcomings noticed in the present law, including those pointed out by NGOs at different fora. The State Governments have also been apprised of Government's intention in this regard.